

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3644  
ANSWERED ON:01.12.2010  
CONSTRUCTION NEAR HUMAYUN TOMB  
Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj

**Will the Minister of CULTURE be pleased to state:**

- (a) whether in violation of Ancient Monuments and Archaeological Sites and Remains Act, which does not allow any construction activity within 100 metres of a protected structure, Railways have illegally undertaken construction near Humayun Tomb;
- (b) if so, the details thereof;
- (c) whether the ASI has filed a complaint against the illegal construction by Railways;
- (d) if so, the details thereof;
- (e) the details of response of Railways in this regard; and
- (f) the details of other measures taken by ASI to free the world heritage sites from encroachment?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING, PARLIAMENTARY AFFAIRS, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY)

(a) to (e) Yes, Sir. Soon after observing unauthorized construction activity at the site in the prohibited/regulated area of Neela Gumbad, a centrally protected monument, a show cause notice was issued to the Deputy Chief Engineer (Construction), Northern Railways, to stop the unauthorized construction. The Police authorities were also requested to get the unauthorized construction stopped. Thereafter, a request for grant of permission for construction, was made by the Railways. In the meantime, the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 was enacted and the Railways were apprised with the provisions and were asked not to undertake any construction which may amount to violation of law in force. This matter has been taken up with the highest authorities in the Railways.

(f) The Archaeological Survey of India has put in place an appropriate mechanism for strict watch to thwart any attempt of encroachment at the site, as per the available manpower resources.